

Government of Jammu and Kashmir
Department of Food, Civil Supplies and Consumer Affairs
Civil Secretariat, J & K Jammu

NOTIFICATION,

Jammu, the 13th December, 2017.

SRO 504 In exercise of the powers conferred by section 26 of the Jammu and Kashmir Brick Kilns (Regulation) Act 2010 (Act No. XVII of 2010), the Government of Jammu and Kashmir hereby make the following rules; namely:-

1. Short title and Commencement: (1) These rules may be called "The Jammu and Kashmir Brick Kilns (Regulation) Rules, 2017."

(2) They shall extend to whole of the State of Jammu and Kashmir.

(3) These rules shall come into force from the date of their publication in the Government Gazette.

2. Definitions:- In these rules unless the context otherwise requires:-

- a) 'Act' means the Jammu and Kashmir Brick Kilns (Regulation) Act 2010;
- b) 'Appellate Authority' means an Authority appointed by the Government by notification under section 20 of the Act;
- c) 'Director' means the Director, Food, Civil Supplies and Consumer Affairs;
- d) 'District Magistrate' means the District Magistrate of the District and includes any other Officer appointed by the Government by name or designation to act as such for all or any of the purposes of these rules;
- e) 'Form' means form appended to these rules;

All words and expressions used in these rules but not defined shall have the same meanings as is assigned to them in the Act.

3. No manufacturer, sale or storage of bricks except by holding a valid license:- Save as hereinafter provided, no manufacturer or dealer shall manufacture or sell or offer to store for sale or have in his possession for the purposes of sale or for disposal in any other manner of deposit with or consign to any person for the purposes of sale or for storage for sale, bricks

Pr. Secy

